Unstarred Questions

## Written Answers to

## Non-Payment of salaries to contractual employees of AIIMS, Bhopal

†1827. SHRI AJAY PRATAP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that salary and allowances to Ayush Medical Practitioners working on contract basis in AIIMS, Bhopal have not been paid even after the orders of Hon'ble High Court, Jabalpur;
  - (b) if so, the reasons therefor; and
- (c) whether any action would be taken against the offenders for non-payment of salary and allowances?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) AIIMS Bhopal has informed that the AYUSH Medical Practitioners, who were working on contract basis, have jointly filed Misc. Petition No. 4640/18 before the Hon'ble High Court, Jabalpur.

The Hon'ble High Court was pleased to pass an interim order on 10.10.2018 with the directions to maintain status quo.

It has also been ascertained from the Institute that Medical Officers are presently excess to the sanctioned strength of the Medical Officers of AYUSH. Hence, no salary is being paid to them hitherto.

Meanwhile, the petitioners have filed an application before the Hon'ble High Court with a prayer for direction for payment of their salary (under Misc. Petition No. 4640/18 before Hon'ble High Court, Jabalpur)

The matter is sub-judice before Hon'ble High Court, Jabalpur. The Hon'ble Court has not passed any order on their application so far.

## Beneficiaries of Ayushman Bharat Yojana in UP

†1828. SHRI HARNATH SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the district-wise number of people found eligible for being provided family Health Cards under 'Ayushman Bharat Yojana' along with number of people who have been provided Health Cards under the said scheme in Uttar Pradesh;

<sup>†</sup> Original notice of the question was received in Hindi.